CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.120/95

Tuesday this 24th day of January, 1995.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1.      A.Ahamed Jaffer Sherief,
        Carriage and Wagon Khalasi Helper,
        Carriage and Wagon Superintendent's Office,
        Southern Railway,
        Cochin Harbour Terminus.

2.      K.Bhaskaran,
        Carriage and Wagon Khalasi Helper,
        Carriage and Wagon Superintendent's Office,
        Southern Railway,
        Cochin Harbour Terminus.

3.      M.N.Murali Mohanan,
        Carriage and Wagon Khalasi Helper,
        Carriage and Wagon Superintendent's Office,
        Southern Railway,
        Cochin Harbour Terminus.

4.      C. Munuswamy,
        Diesel Mechanical Fitter Grade III,
        Diesel Shed, Southern Railway,
        Ernakulam.

5.      S.Kanniappan,
        Motor Vehicle Driver Highly Skilled Grade II,
        Assistant Engineer's Office,
        Southern Railway, Trichur.

6.      P.Mohanan,
        Carriage and Wagon Fitter,
        Carriage and Wagon Superintendent's Office,
        Southern Railway,
        Mangalore.                              .. Applicants

(By Advocate Mr. Santhoshkumar)

                        vs.

1.      Union of India represented by
        the General Manager,
        Southern Railway,
        Madras.

2.      The Chief Personnel Officer,
        Southern Railway,
        Madras.

3.      The Divisional Personnel Officer,
        Southern Railway,
        Thiruvananthapuram.

4.      The Divisional Personnel Officer
        Southern Railway,
        Palakkad.                               ..Respondents

(By Advocate Mr.Thomas Mathew Nellimootil)

ORDER

Applicants seek a direction to depute them for Diesel Conversion Course. Whether they are eligible to be deputed or not, can be ascertained only by a fact adjudication. Such fact adjudication must be made at the departmental level. Applicants may make representations in this behalf before second respondent Chief Personnel Officer. If such representations are made by them, a final decision will be made thereon within two months of the date of receipt of the representations.

2. With these directions I dispose of the application. No costs.

Dated the 24th January, 1995

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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